

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C) No.3568 of 2020**

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : None  
For the Respondents : None  
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05/19.04.2021 The present writ petition is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No.1165-1201/2021 dated 18<sup>th</sup> April, 2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days i.e., till 23<sup>rd</sup> April, 2021 in the wake of rapid/uncontrolled spread of COVID-19 pandemic.

No one appears on behalf of the parties.

It has been reported by the office that signed A/D of the notice issued to the respondent no.5 through registered post has been received, whereas notice issued through ordinary process has been received by her wife. Hence, the service of notice upon the respondent no.5 is complete. However, no Vakalatnama has been filed on behalf of the said respondent.

Put up this case under the appropriate heading after four weeks.

**(Rajesh Shankar, J.)**

*Rohit*